(b) if so, the action Government propose to take to expedite payment of the dues to the employees?

THE MINISTER OF TOURISM AND CIVIL AVIATION (SHRI RAJ BAHA-DUR): (a) and (b) Pension and gratuity claims of the ex-Civil Aviation Department employees who had been permanently absorbed in the International Airports Authority have not yet been settled, but action is being taken to do so expeditiously. Since a large number of employees is involved a Pension Cell has been formed at each of the four Regional Headquarters and the International Airports Authority have also ordered the Directors at the four International airports to give every possible assistance to the Pension Cell to expedite the settlement of the claims. Action is also being taken in consultation with the Bureau of Public Enterprises to expedite the payment of General Provident Fund.

Pollution of the Water in Pichola Lake

365. SHRI GANESH LAL MALI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that all the sewage from the Lake Palace Hotel in Pichola Lake at Udaipur is discharged into the Pichola Lake thereby posing a serious health hazard as the lake water is a source of drinking water for the people of Udaipur; and
- (b) if so, what steps Government propose to take to stop pollution of water of the Lake?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. (SMT.) SAROJINI MAHISHI): (a) and (b) No, Sir. Enquiries made reveal that septic tanks have been provided at the Lake Palace Hotel, Udaipur. These ensure independent sewage disposal; after suitable treatment, the water is used for gardening purposes inside the Lake Palace. It is understood that the septic tanks have been reinforced at cost of Rs. 40.000 approximately to prevent seepage.

Laxmi Vilas Palace Hotel, Udaipur

366. SHRI GANESH LAL MALI: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state:

- (a) whether it is a fact that the Laxmi Vilas Palace, Udaipur was purchased by the Government of India for running a hotel; and
- (b) if so, the amount paid for (i) the land and buildings and (ii) furniture and other decoration articles?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. (SMT.) SAROJINI MAHISHI): (a) and (b) Yes, Sir. The Laxmi Vilas Place at Udaipur was purchased from the Maharana of Mewar at a total price of Rs. 7 lakhs including cost of the land, building, furniture, furnishings, paintings and other articles.

Loans to Hotels

367. SHRI RABI RAY: Will the Minister of TOURISM AND CIVIL AVIATION be pleased to state the amount disbursed as loans by Government to various hotels in the country during the year 1973-74?

THE MINISTER OF STATE IN THE MINISTRY OF TOURISM AND CIVIL AVIATION (DR. SMT. SAROJINI MAHISHI): Loans amounting to Rs. 1.80 crores under the Hotel Development Loans Scheme were disbursed to various approved projects during 1973-74, of which Rs. 1.76 crores were paid through the Industrial Finance Corporation and Rs. 4 lakhs were paid directly by the Department of Tourism.

D.A. instalments due to Central Government Employees

368. SHRI KATRAGADDA SRINIVASA RAO: Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that further instalments of D.A. have become due to the Central Government employees as per the D.A. formula laid down by the Third Pay Commission;
- (b) if so, the dates from which the instalments have become due; and